

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

03.09.2014

OA No. 291/00461/2014

The Advocates are abstaining from work. Perused the documents and pleadings on record.

The applicant has filed the present OA being aggrieved by the inaction on the part of the respondents for non payment of his pensionary benefits like pension, commutation of pension and gratuity. According to the pleadings, the applicant has retired from service on superannuation on 31.03.2014. He has filed the representations dated 05.08.2014 (Annexure A/1) and 28.07.2014 (Annexure A/2) for the payment of his pensionary benefits but the respondents have not decided the representations so far.

In the interest of justice, the respondents are directed to decide the representations of the applicant dated 05.08.2014 (Annexure A/1) and 28.07.2014 (Annexure A/2) with regard to payment of his pensionary benefits of the applicant according to the provisions of law expeditiously but not later than one month from the date of receipt of a copy of this order. The applicant is also directed to provide the copy of the paper book of the present OA alongwith a copy of this order to the respondents.

If the applicant is aggrieved by the order passed by the respondents on his representations, he is at liberty to file substantive OA, if so advised.

With these directions, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Abdul*